

DELHI LEGISLATIVE ASSEMBLY

Bulletin Part-I

(Brief summary of proceedings)

Thursday, 13th December, 2012/ Margshirsha 23, 1934 (Saka)

No. 87

2.03 PM Dr. Yoganand Shastri, Hon'ble Speaker in Chair

1. 2.04 PM As the House assembled, Prof. Vijay Kumar Malhotra, Leader of Opposition, Dr. Jagdish Mukhi and other Members of Bhartiya Janta Party demanded that the House should pay homage to the martyrs of Parliament attack on the anniversary of that incident today.
They requested that a Motion to this effect should be brought on behalf of the Chair.

Simultaneously, Members of Bhartiya Janta Party stood up on their seats and started raising slogans and demanding that the death sentence given to the culprit of Parliament attack Afjal Guru be executed.

Hon'ble Members Shri Shoaib Iqbal and Shri Asif Mohd. Khan stood up on their seats and demanded that the Chief Minister should make a statement in the matter of demolition of Gausia Masjid at Mehrauli, Delhi and action should be taken against the persons responsible for the said act.

Shri Shoaib Iqbal and Shri Asif Mohd. Khan came in the well of the House.

Pandemonium in the House.

2. 2.13 PM **The Chair adjourned the House for 30 minutes due to disturbance in the proceedings.**

3. 2.43 PM **House reassembled.
Hon'ble Speaker in Chair.**

4. 2.44 PM Members of BJP again stood up on their seats raising slogans and their demand.
Shri Shoaib Iqbal and Shri Asif Mohd. Khan also raised their issue again and demanded statement of the Chief Minister.

Pandemonium contd...

5. 2.48 PM **The Chair adjourned the House for 25 minutes due to disturbance in the proceedings.**

6. 3.20 PM **House reassembled.
Hon'ble Speaker in Chair.**

7. 3.20 PM The House congratulated Dr. Harshvardhan, Hon'ble Member on his Birthday.

The Chair requested all the Members of the House to maintain the decorum and dignity of the House.

Pandemonium contd...

8. 3.28 PM **The Chair adjourned the House upto 4.00 PM due to disturbance in the proceedings.**

9. 4.05 PM **House reassembled.**
Hon'ble Speaker in Chair.
10. 4.06 PM **Pandemonium contd...**
Many Members of Bhartiya Janta Party came in the well of the House and started raising slogans.
Hon'ble Speaker named the following Members of BJP to withdraw themselves from the service of the House due to their disorderly conduct :
- | | |
|-------------------------------|------------------------------|
| 1. Prof. Vijay Kumar Malhotra | 11. Shri Naresh Gaur |
| 2. Dr. Jagdish Mukhi | 12. Shri Manoj Kumar Shokeen |
| 3. Dr. Harshvardhan | 13. Shri Sri Krishan Tyagi |
| 4. Shri Sahab Singh Chauhan | 14. Shri Shyam Lal Garg |
| 5. Shri Jai Bhagwan Aggarwal | 15. Dr. S.C.L. Gupta |
| 6. Shri Mohan Singh Bisht | 16. Shri Anil Jha |
| 7. Shri Ravinder Nath Bansal | 17. Shri Sunil Kumar Vaidya |
| 8. Shri S.P. Ratawal | |
| 9. Shri Kulwant Rana | |
| 10. Shri Ramesh Bidhuri | |

As the named Members did not withdraw themselves from the service of the House; Shri Ramakant Goswami, Minister of Transport moved that the named Members of Bhartiya Janata Party be suspended from the service of the House for two sittings.

The Motion was put to vote and adopted by voice vote.

Hon'ble Speaker ruled that these Members be suspended from the service of the House for two sittings and asked the Marshals to carry out his direction.

11. 4.17 PM Shri Mukesh Sharma, Hon'ble Member sought to know about the fate of the notice of Breach of Privilege and Contempt of the House given by him against Prof. Vijay Kumar Malhotra, Leader of Opposition and other Members of Bhartiya Janta Party.
The Hon'ble Speaker stated that a notice of Breach of Privilege and Contempt of the House under Rule - 66 has been received from Shri Mukesh Sharma in which he has stated that Prof. Vijay Kumar Malhotra, Leader of Opposition and other Members of Bhartiya Janta Party disturbed the proceeding of the House by creating pandemonium and raising slogans and made disrespectful remarks against the Chair.
Hon'ble Speaker stated that the aforesaid issue is under consideration and the copy of said notice has been sent to the Leader of Opposition under Rule - 67 of the Rules of Procedure and Conduct of the House.
12. 4.19 PM Shri Shoaib Iqbal, Hon'ble Member moved a Censure Motion against the Bhartiya Janta Party and stated that the conduct of the Members of BJP in the House during this Session is condemnable as they have lowered the dignity of the House.
Shri Mukesh Sharma, Hon'ble Member also supported the views of Shri Shoaib Iqbal.
The Motion was put to vote and adopted by voice-vote.

13. 4.20 PM **Adoption of Report:**
Shri Naseeb Singh moved the following motion:
“That this House agrees with the Third Report of the Committee on Government Assurances presented on 12th December, 2012.”
The Motion was put to vote and adopted by voice vote.
14. 4.21 PM **Papers laid on the Table:**
1. **Dr. A.K.Walia, Minister of Health** laid the copy of the following papers (English & Hindi Version):
(i) Explanatory Memorandum of Action Taken by the Govt. of NCT of Delhi on the Suggestions/Observations of the Public Grievances Commission made in its 11th Annual Report for the period 2008-2009.
(ii) Explanatory Memorandum of Action Taken by the Govt. of NCT of Delhi on the Suggestions/Observations of the Public Grievances Commission made in its 12th Annual Report for the period 2009-2010.
(iii) Notification No. F.14(9)/LA-2012/cons2law/148 dated 01.10.2012 regarding Amendment of Delhi Entertainment and Betting Tax Act, 1986.
2. **Shri Haroon Yusuf, Minister of Power** laid the copy of the following papers:
(i) Delhi Electricity Regulatory Commission (Renewable Purchase Obligation and Renewable energy Certificate Framework Implementation) Regulations, 2012.
(ii) The Annual Accounts of Delhi Electricity Regulatory Commission for the financial year 2011-12.
15. 4.22 PM **Consideration and Passing of Bill:**
Dr. A.K.Walia, Minister of Health moved that “The Delhi Value Added Tax (4th Amendment) Bill, 2012 (Bill No. 15 of 2012)” introduced on 12th December, 2012 be considered.
The Motion was put to vote and adopted by voice-vote.
Minister of Health made a brief statement.
The Bill was considered clause-wise.
Dr. A.K.Walia, Minister of Health moved that “The Delhi Value Added Tax (4th Amendment) Bill, 2012 (Bill No. 15 of 2012)” introduced on 12th December, 2012 be passed.
The Motion was put to vote and adopted by voice-vote.
16. 4.24 PM Shri Shoaib Iqbal, Hon’ble Member stated that Gausia Masjid at Mehrauli has been demolished by the DDA without any prior notice and taking the Government into confidence. He demanded that the Government should inquire the whole matter and the mosque should be reconstructed.
Ch. Mateen Ahmad and Shri Asif Mohd. Khan, Hon’ble Members also expressed their views on the aforesaid issue and condemned the action of DDA.

17. 4.32 PM Shri Asif Mohd. Khan, Hon'ble Member walked out of the House in protest against the aforesaid issue.
18. 4.33 PM Hon'ble Speaker stated that the DDA has taken a wrong step by demolishing the structure of Mosque and dislocating the people living in the adjacent area.
- He informed the House that the demolished wall of the Mosque has been reconstructed after the intervention of Hon'ble Chief Minister and she has assured that nobody would be dislocated unless the Unauthorized Colonies would be regularized. A meeting on the whole matter would be convened by the Government with all stakeholders. He also advised the Media to exhibit accountability and responsibility while reporting such sensitive issues.
19. 4.40 PM Shri Arvinder Singh Lovely, Minister of Urban Development also condemned the abovementioned issue and stated that no religious structure can be tempered with without approval of the concerned religious committee.
20. 4.42 PM **Statement by the Minister :**
- Shri Arvinder Singh Lovely, Minister of Urban Development made a statement on the issue of death of five children in Dallupura, Delhi. He informed that the MCD has put the blame on Revenue Department for this incident while the Section 332 of DMC Act clearly states that the responsibility to check and prevent the unauthorized constructions lies squarely with the Municipal Corporation.
- He further stated that the MCD's should make a survey to identify the dangerous buildings in Delhi and the MCD should not politicise such incidents and should pay attention to sort out the lapses on its part. Delhi Government is ready to extend any kind of help required in this connection.
21. 4.45 PM **Short Duration Discussion :**
- Shri Mukesh Sharma initiated discussion on power, water and increase in prices of LPG.
- Following Members participated in the debate:
2. Dr. Narender Nath
 3. Shri Surender Kumar
22. 5.28 PM Shri Haroon Yusuf, Minister of Power replied to the debate.
23. 5.48 PM **House adjourned upto 2.00 P.M. on Friday, 14th December, 2012.**

**Delhi
13th December,
2012**

**P.N. Mishra
Secretary**